Central Administrative Tribunal, Principal Bench

Original Application No.64 of 2002 M.A.63/2003

New Delhi, this the 3rd day of March, 2003

Hon'ble Mr.Justice V.S.Aggarwal, Chairman
Hon'ble Mr.V.K. Majotra, Member(A)

Shri Omkar Singh S/o Shri Gurbachan Singh, Bungalow Khallasi under Sr.Divisional Signal and Telecommunication Engineer Northern Railway, DRM Office, New Delhi

.... Applicant

(By Advocate: Ms. Meenu Mainee)

Versus

Union of India Through

- The General Manager, Northern Railway, Baroda House, New Delhi.
- 2. The Divisional Railway Manager, Northern Railway, State Entry Road, New Delhi
- 3. Shri Shaminder Singh Dy. Chief Signal & Telecommunication Engineer Northern Railway, New Delhi

....Respondents

(By Advocate: Shri D.S. Jagotra)

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

During the course of submissions, it was pointed that order terminating the services of the applicant had only been passed on 16.09.2002. Learned counsel for the applicant states that the applicant would like to challenge the said order and therefore without prejudice to the rights of the applicant, she does not press the present application.

2. Accordingly the original application is dismissed

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as withdrawn with liberty to the applicant to challenge the order of 16.09.2002, if so advised.

3. It is directed that the documents filed may be returned to the applicant in accordance with law.

M.A.63/2003

face of the order made above, it has become infructuous.

σ (V.S. Aggarwal)

Chairman

/dkm/